

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 30th day of May 2001.

Original Application no. 1086 of 1994.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member

Akhilesh Kumar Singh, S/o Late Paras Nath Singh,  
R/o village and Post Office, Chitbaragaon,  
Distt. Ballia.

... Applicant

C/A Shri RK Dubey  
Shri RK Tewari

Versus

1. Union of India through Chairman, Railway Board,  
Rail Bhawan, New Delhi.
2. Mukhya Suraksha Ayukt, Railway, Railway  
Suraksha Bal, Gorakhpur.
3. General Manager (Karmik), N.E. Rly.,  
Gorakhpur.

... Respondents

C/Rs Shri Lalji Sinha

O R D E R (Oral)

Hon'ble Mr. SKI Naqvi, Member-J.

Shri Paras Nath Singh, father of the  
applicant Shri Akhilesh Kumar Singh, died in harness

...2/-

*S [initials]*

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on 28.6.1977 leaving behind him his dependents consisting of widow, two daughters and a four year <sup>old</sup> son. A family in distress passed the hard days waiting the time when the only son attains the age of majority with expectent silver lineing to the family. When the applicant attained the age of majority, his mother moved for appointment of the applicant on 7.8.1991 for appointment on compassionate ground. The respondents responded it for some time raising quarries and gathering some information and, thereafter, a long silance for which the applicant has brought this OA seeking appropriate directions.

2. The respondents have contested the case and filed counter affidavit with the specific mention that when there was move for compassionate appointment the matter had already become barred by period meant for the purpose.

3. Heard learned counsel for the rival contesting parties and perused the record.

4. It is quite evident that there was unavoidable compulsion to the family which could knocked for mercy only when the applicant came to age of majority and could be taken into service. No doubt he is the third amonst the issue, but the only male in the family. Therefore, the case deserves to have a consideration.

S. K.

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5. For the above I find a fit matter to decide the OA with the following directions:

The competent authority in respondents establishment i.e. respondent no. 3 of the O.A. to re-examine the whole matter and pass appropriate order within six months from the date of communication of this order. The OA is decided accordingly.

6. No order as to costs.

*Selvagan*  
Member-J

/pc/